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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 EASTERN ZONE BENCH, KOLKATA
 Original Application No.40/2023/EZ**



In The Matter of:-

Sanjib Poddar

..... Applicant

- Versus-

National Wetland Authority & Ors.

...Respondent(s)

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 09, THE
 KOLKATA MUNICIPAL CORPORATION.**

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Filed by:
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**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 09, THE
KOLKATA MUNICIPAL CORPORATION.**

I, Sri Dulal Saha, son of Late Jamini Bandhu Saha, aged about 57years, by faith- Hindu, by occupation- Government Service, now posted as Assistant Engineer (Civil), Environment and Heritage Department, 48, Market Street, Kolkata – 700087, do hereby solemnly affirm and declare as follows: -

1. That I am presently posted as the Assistant Engineer (Civil), Environment and Heritage Department, Govt. of West Bengal, and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this Counter Affidavit of Compliance on my behalf, being the respondent number 09, herein, in the instant Original Application.

2. That this Counter Affidavit is filed in compliance and obedience to the Solemn Orders dated 03.11.2025, 06.01.2026 and 12.03.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

20 MAY 2026

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3. That the instant Original Application has been filed by the Applicant challenging the report of the Joint Committee constituted in Original Application No.25/2016/EZ which has been decided by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
4. That in the Original Application No.25/2016/EZ in which the order dated 03.01.2022 was passed, the Hon'ble National Green Tribunal, while disposing of the same had constituted an eight Member Committee namely, National Wetland Authority, State Wetland Authority, CPCB, MoEF&CC, State PCB, Director Environment, West Bengal, District Magistrate and SSP, South 24 Parganas, to ascertain the factual position about the status and extent of the wetland known as 'Ukil Bheri' and whether prohibition against construction applies to the area in question. In the said Solemn Order the Hon'ble Tribunal had interalia also directed that if prohibition is applicable, remedial action for protection of the wetland in question shall have to be taken by the concerned statutory authority.
5. That moreover in paragraphs 22 and 23 of the order of the Tribunal read as under:- "22. In view of above, we consider it necessary to direct an eight-member Joint Committee of National Wetland Authority, State Wetland Authority, CPCB, MoEF&CC, State PCB, Director Environment, West Bengal, District Magistrate and SSP, South 24 Parganas to ascertain the factual position about the status and extent of the wetland and whether prohibition against construction applies to the area in question. If prohibition is applicable, remedial action for protection of the wetland in question be taken by the concerned statutory authority. The CPCB and the State Wetland Authority will be the nodal agency jointly for coordination and compliance. The meeting of the Committee may be held within two weeks. The Committee may undertake visit to the site and interact with the stakeholders including the applicant and the Project Proponents. The Committee may thereafter, take further measures in accordance with law.

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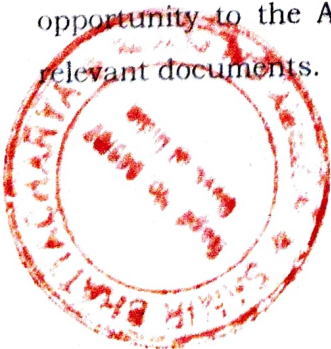
The Committee may conclude its proceedings preferably within three months.

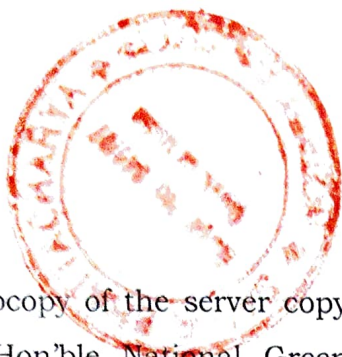
6. In view of our prima facie finding that the area is wetland and prohibition against construction is applicable, pending further action, no further activity be undertaken in the area in question, including in Dag no. 267 and 268. If the Committee finds the constructions are in prohibited area, the Committee will ensure removal thereof for restoration of the wetland in question."

7. The applicant has stated that the Committee only gives the name of the offices such as - National Wetland Authority, State Wetland Authority, Central Pollution Control Board, Ministry of Environment, Forests and Climate Change, etc. without specifying as to which officer is required to be present at the Committee.

That in various minutes of the meetings of the Committee some members of the eight Members Committee were not present at any of the meetings and some of the members who attended the meeting were not even designated to be Members of the Committee.


It is also stated that no member of the National Wetland Authority was ever present in the various meetings of the committee and moreover the Applicant was allowed an opportunity of hearing but the documents relied upon by him have not been considered in the meetings at all and there is no reference to the documents in the report of the Committee also. Therefore, it was submitted that the said Committee may be re-constituted giving an opportunity to the Applicant to appear before the Committee with all his relevant documents.





Photocopy of the server copy of the judgment dated 03.01.2022 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata is annexed herewith and marked with the letter 'A'.

8. That it is also submitted that another matter being number W.P.A. No.21710 of 2022, (Sabyasachi Mullick Chowdhury Versus National Wetland Authority & Ors.), is pending before the Hon'ble High Court at Calcutta on the self same cause of action rather for implementing the Solemn Order/Judgment dated 3rd January, 2022 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
9. That in the above writ petition the petitioner being aggrieved by the alleged non-compliance of the concerned respondents of an order dated 3rd January, 2022 passed by the National Green Tribunal (NGT). By the said order, the NGT directed the eight-member Joint Committee of National Wetland Authority, State Wetland Authority, State Pollution Control Board and others to determine the factual position about the status and extent of the wetland and whether the prohibition against the construction applies to the area. The petitioner claims to be the lease-holder of the wetlands consisting of two Dag Nos.267 and 268 of the area and the respondent no.9 being the Secretary, Metropolitan Cooperative Housing Society Limited which is allegedly making construction in the area. The petitioner is aggrieved by the non-functioning of the Committee for seven months from January— September, 2022 and the inaction of the Committee to carry out the directions of the NGT. The petitioner has also raised complains that the Committee failed to take appropriate steps in terms of the directions of the National Green Tribunal.
10. That in W.P.A. No. 21710 OF 2022 vide Solemn Order dated 08.04.2026 the Hon'ble High Court at Calcutta has been pleased to observe



That the petitioner namely Sabyasachi Mullick Chowdhury has filed the present application praying for an order for implementation of the part of the report of the Committee submitted before the National Green Tribunal which has been accepted by the Tribunal.

The counsel for the petitioner submits that by an order dated 5th December, 2022 this Court has clarified that the order passed on 15th November, 2022 the authority shall implement the part of the report with regard to taking steps against the illegal construction in the meantime. The petitioner has alleged that in spite of the order passed by this Court without implementing the report of the Committee filed before the National Green Tribunal, the respondent no. 9 in connivance with the local authorities continuing the construction over the property in question and as such the part of the report of the Committee is to be implemented.

The learned counsel for the petitioner submits that on the earlier occasion also this Court has appointed the Special Officer and submitted the report but till date the part of the report has not been implemented.

The Special Officer submitted the report in the year 2022 but now we are in 2025 and as such a fresh inspection is required to be called for by appointing Special Officers to ascertain the actual and physical status of the property in question.

This Court is of the view that before passing any further order in the present application and Special Officers needs to be appointed to ascertain the following facts:

- i. Whether the plot nos. CZ- 9B, CS- 14A, CZ- 14B, CZ15A, CZ- 20A, CZ- 21A and CZ- 26A/B/C are still a wetland or any construction is being made in the said property;
- ii. Whether the K.M.C has taken any steps for restoration of the water body in plot nos. CZ- 9B, CS- 14A, CZ- 14B, CZ- 15A, CZ- 20A, CZ- 21A and CZ- 26A/B/C;

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- iii. Whether any construction is going on or not in the abovementioned plots.
 - iv. What is the present status of the abovementioned plots.

Mr. Soumya Majumder, learned senior advocate and Mr. Krishnaraj Thakker, learned senior advocate are appointed as Special Officers to ascertain the above facts and to submit the report before this Court on the next date fixed. The Special Officers are directed to inspect the premises and property in question after issuance of notice to all the parties to the present writ application. The Special Officers will also issue notice to the Fisheries Department for production of the records of the property in question and the officers of the Fisheries Department shall also be present alongwith the Special Officers at the time of the inspection alongwith all records of the said plots of land.

Let the report be filed before this Court on 7th May, 2026.'

Photocopy of the Server copy of the Solemn Order dated 08.04.2026 passed by Hon'ble High Court at Calcutta is annexed herewith and marked with the letter 'B'.

11. That in CAN 1 and CAN 2 of 2022 filed in connection with WPA NO. 21710/2022 the following CAN Applications made by the applicant for being added as a party respondent to the writ petition. The cause of action, which has brought the applicant to this Court, is a letter of 16th April, 2022 issued by the Executive Engineer, KMC asking the applicant to show cause as to why the sanctioned plan of the applicant will not be cancelled under the provisions of The Kolkata Municipal Act, 1980. The applicant has replied to the show cause. Learned counsel appearing for the applicant submits, after the concluding part of the order is dictated (now deleted), that the applicant has already proceeded against KMC by filing a writ petition. CAN 1 of 2022

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and CAN 2 of 2022 are dismissed in terms of the above. The said CAN Applications have been disposed of by Solemn Order dated 08.12.2022.

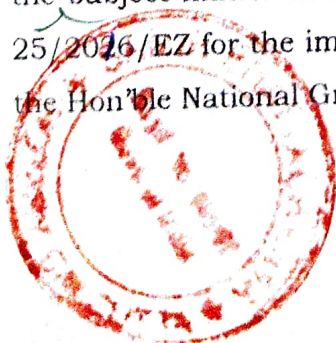
Photocopy of the Server copy of the Solemn Order dated 08.12.2022 passed by Hon'ble High Court at Calcutta is annexed herewith and marked with the letter 'C'.

12. That it is brought to the judicial knowledge of the Hon'ble Tribunal that a show cause notice was issued by the Kolkata Municipal Corporation in pursuance of the Committee Report, challenging the same the present Applicant has already filed W.P. No.20656 of 2022 (Sanjib Poddar Versus Kolkata Municipal Corporation & Ors. which has been dismissed for default on 14.01.2025 by the Hon'ble High Court at Calcutta.

13. That it is also stated and submitted that vide Solemn Order dated 23.12.2025 the Hon'ble High Court had permitted CAN 7 of 2025 thereby allowing the Kolkata Municipal Corporation to be added as a party respondent in the above referred writ petition.

Photocopy of server copy of Solemn Order dated 23.12.2025 passed by the Hon'ble High Court Calcutta is annexed herewith and marked with the letter 'D'.

14. That the Environment and Heritage department, Kolkata Municipal Corporation had issued Work Order dated 27.02.2025 for rejuvenation of Water Body named as Ukil Bheri in Ward Number 57, Borough-VII, which is the subject matter of the instant original application and also of O. A. No. 25/2026/EZ for the implementation of the Committee Report constituted by the Hon'ble National Green Tribunal, in the said OA.



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Photocopy of the Work Order dated 27.02.2025 issued by the Environment and Heritage department, Kolkata Municipal Corporation is annexed herewith and marked with the letter 'E'.

15. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

16. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 11, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

Sibojyoti Chakrobarti
Advocate
KMC 20.05.2026

Sulal Saha

Deponent

Assistant Engineer(C)
E&H Department
K.M.C.



Solemnly Affirmed and
Declared before me U/S 139
CPC, U/S 25, O CRPC

20.5.26 Notary

Samir Bhattacharya
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

20 MAY 2026



Verification

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

[Signature] Verified at Kolkata, on this the 20th day of May, 2026.

Identified by me

Sibojyoti Chakrabarti
Advocate 20.05.2026
KMC

[Signature]
Deponent

Assistant Engineer(C)
E&H Department
K.M.C.



Item No. 01

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
SPECIAL BENCH**

(By Video Conferencing)

Original Application No. 25/2016/EZ

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M.A. No. 814/2016/EZ, M.A. No. 25/2017/EZ, M.A. No. 12/2018/EZ,
M.A. No. 13/2018/EZ, I.A. No. 72/2019/EZ, I.A. No. 82/2019/EZ
& I.A. No. 10/2020/EZ

Sabyasachi Mallick Chowdhury

Applicant

Versus

State of West Bengal & Ors.

Respondent(s)

Date of hearing: 03.01.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

Applicant: Mr. Brijendra Chahar, Senior Advocate along with Mr. Ashok Prasad, Advocate

Respondent: Mr. Sudip Kumar Dutta, Advocate for Respondent No 1 to 4,9,10,11,13,
Mr. Dipanjan Ghosh, Advocate for Respondent No.5&6
Mr. Gopal Chandra Das, Advocate and Mr. Sibojyoti Chakraborti, Advocate for Respondent No.7&8
Mr. Jayanta Mitra, Senior Advocate along with Mr. Ankit Sureka, Advocate for Respondent No. 14
Ms. Saheli Sen, Advocate for R.15

ORDER

1. Issue raised in this application relates to restoration of a wetland - *Ukil Bheri*, situated at Mouza-Nimokpoktan, Pagladanga, Dihi Panchanangram, near Chingrighata, within Police Station Pragati Maidan, Ward No. 57, Kolkata Municipal Corporation (KMC), measuring about 60 bighas.

2. The application was filed before the Eastern Bench of this Tribunal on 17.02.2016. Averments in the application in brief are that respondent nos. 14 to 22, Metropolitan Co-Operative Housing Society Limited and its office bearers and members are illegally constructing boundary wall on the bank of the water body since 17.10.2015. Complaint was made to the Police Station, Pragati Maidan in October, 2015 but no action was taken. Further construction was attempted on 05.02.2016 and again complaint was made but the construction continued. The applicant has a license from the Fisheries Department and such right is violated by the construction. The applicant has also referred to news article dated 04.07.2013 in Times of India under the caption "Ukiler Bheri filled up under councilor's nose, KMC clueless" and further article dated 17.07.2013 in Times of India captioned "Ukiler Bheri gets a second life". Encroachment was on Dag No. 268 measuring 2 bighas. The water body in question is protected under the East Kolkata Wetlands (Conservation and Management) Act, 2006 and the Wetlands (Conservation and Management) Rules, 2010. The applicant has relied upon photographic evidence and also time series Google Earth images to show encroachments.

3. The matter has been considered by this Tribunal in the last about six years by several orders. The parties have filed their respective versions. In the course of this order, reference will be made to the relevant orders and pleadings of the parties.

4. Vide order dated 25.02.2016, the application was admitted and notice was issued to the respondents. Direction was also issued to file status report by Chief Secretary, West Bengal, Municipal Commissioner, KMC, the East Kolkata Wetlands Management Authority, State PCB, the

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Director General (Project Management Unit) KMC and the Commissioner of Police, Kolkata Police. Wetland Management Authority was directed to mention whether the water body in question is part of the wetland. Directions were also issued against illegal filling up of the waterbody.

5. On 12.07.2016, the Tribunal considered the prayer for interim relief and observed that no order was necessary in the hope that status quo will be maintained in the matter of filling up of the waterbody in question. On 20.07.2016, the Tribunal appointed Surveyor for measurement of the waterbody and to ascertain the encroachments. Status quo was directed to be maintained in the meanwhile. On 07.02.2017, the Tribunal considered the grievance against violation of the order of status quo and directed jurisdictional ADM and Police Station to verify the allegation and stop any illegal construction and file an action taken report. On 06.11.2017, the application was dismissed for non-appearance of the applicant but the said order was recalled on 11.12.2017 which was reiterated on 23.04.2018. Against the order of the Tribunal dated 23.04.2018, Civil Appeal No(s). 6191-6192/2018, *Metropolitan Co-operative Housing Society Limited & Anr. vs. Sunit Kumar Mallick Chowdhury & Ors.* was dismissed on 03.08.2018 by the Hon'ble Supreme Court and *WP No. 11287(W) of 2018, In re: Smt. Supriti Saha vs. The State of West Bengal & Ors.* was dismissed by the Kolkata High Court on 12.09.2018.

6. Affidavit has been filed by the State PCB on 29.03.2016, with an inspection report as follows:-

"Observation:

The alleged Ukhil bheri (also known as Moni Babu's bheri) was observed to be partially filled up by construction debris side. The major portion of the water body is covered with water hyacinth. The

said bheri is surrounded by Metropolitan Cooperative Housing Society on eastern side, Chingrighata on northern side, Pagladanga on western side and nearby area of E M Bypass on southern side. Bamboo fences and a temporary hut were also observed on the filled up area. **Nearby residents confirmed that the bheri has been partially filled up with construction debris during the recent times. However, they remained silent about the persons filling up the bheri. The filled up area of the bheri lies on the side of Metropolitan Cooperative Housing Society. During inspection, the office of the Metropolitan Cooperative Housing Society was visited. Sri Paritosh Dutta Roy, Board Member of the said Society was contacted over telephone. He confirmed that the visited bheri was Ukhil bheri and he is ignorant of any filling up of the Bheri. During the visit, 02 nos. of photographs were taken and they are annexed with the report."**

7. The Chief Secretary, West Bengal, vide reply dated 06.05.2016 made a statement that Mouza-Nimokpoktan, JL no. 1, Pagladanga, Dihi Panchanangram, P.S. Pragati Maidan is outside the East Kolkata Wetlands and therefore, the matter has been referred to Additional Chief Secretary, Fisheries Department, Principal Secretary, Land & Land Reforms Department, Government of West Bengal and the District Magistrate, District 24 Parganas (South) with a request not to allow filling up of the water body, without consulting the Department of Environment. Vide affidavit dated 28.11.2016 of the ADM of the area, it is mentioned that a part of plot no. 268 has been filled up and encroachments made. Plot no. 267 was part of embankment of the water body. The relevant statement is reproduced below:-

"8. Upon reconciliation of the survey report with regard to plot nos. 267 and 268 it was observed that plot 267 is classified as 'Pukur Par'. Out of total 4.45 acres, a quantum of 1.22 acres of land is being used as 'Pukur Par'. The plot 268 constitutes a part of 'Ukil Bheri' and a quantum of 2.57 acres out of total area of 9.50 acres has been filled up and encroachments are made there on. The portion which has been filled up is contiguous to the land learnt to have belonged to the Metropolitan Cooperative Housing Societies Limited. Further, it is to be noted that the premises bearing no. CZ-28, Sector B, Canal South Road, District -South 24 Parganas, Kolkata-105 of Respondent no. 15 is not situated at filled up portion of plot 268. A total of 174 points in the field was covered by ETS machine which was used in the entire survey process."

8. With the said affidavit, a sketch map and present position of the survey report has been filed as Annexure-R 4/4:-

"The survey work started in presence of representatives of both sides on 20.10.2016. We started the survey work after consulting both parties in the field and representatives of both the parties present in the field till the completion of the work. After reaching a consensus that the entire water body comprising plot no. 268 and its adjacent plots are to be surveyed, the survey work started. They survey of water bodies comprising plot no. 268 and others has completed in presence of representatives of both sides on 24.10.2016. The authorised surveyor of both sides were present all along and they put their signature on the daily proceedings. They are also allowed to check every point at every observation. We covered total 174 points in the field by the ETS machine. A quantum of 2.57 acres out of total area of 9.50 acres has been filled up and there are some encroachment. Further, it is to be noted that the premises bearing no. CZ-28, Sector-B, Canal South Road, District-South 24-Parganas, Kolkata-700105 of Respondent no. 15 does not lie on the filled up portion of plot no. 268."

9. Report of the ADM filed on 05.08.2018 mentions the encroachments as follows:-

"A. Construction work of two buildings was found to be under progress in RS Plot No. 268, Out of these two, one is a G+4 building, which appears to be almost completed. The other building has been risen up to 2nd floor. Its construction work has not been completed. The two buildings seem to have been constructed over the filled up portion of the water body of RS Plot No. 268. The location of these two under-construction buildings have been shown on the previously submitted survey sketch map as prepared by the Revenue Officer and TA on eye-estimation.

Copy of the said sketch map as prepared by Revenue Officer and TA is annexed herewith and marked as R-1/2.

B. The exact quantum of filled up portion of the water body till date can be ascertained only by performing detailed survey of the land-in-question."

10. The version of the respondent nos. 14 to 22 – the Housing Society and its Members (PP) is that they have not encroached upon wetlands. They have purchased 4.45 acres in Dag No. 267 which is not part of the

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water body. Reference has been made to the KMC affidavit dated 03.11.2017 that no construction was found at the time of inspection. In further affidavit filed on 08.08.2019, the KMC has stated that it has accorded sanction for construction on 05.10.2016 and 01.09.2016 to ground plus 4 and ground plus 3 buildings without any information about proceedings before this Tribunal. The land in question appears to be part of Dag no. 267. The sanction did not authorize construction contrary to the status quo order.

11. In the rejoinder filed by the applicant on 31.01.2021, a copy of sale deed dated 11.05.2011 between the Housing Society and its Members, Debasis Das has been filed stating as follows:-

"xxxxxx.....xxx

...Metropolitan Co-operative Housing Society Limited became the absolute owner of the western portion of the Taki Estate Bheri Land(Marshy) which constitutes entire C.S. Dag Nos. 201, 141 and 140 of District Survey and Settlement Khatian Nos. 2 and 43 corresponding to the entire R.S. Dag Nos. 248, 186, 187 and 267 recorded in the revised Settlement Khanda Khatian Nos. 407, 408, 352 and 353 of Mouza Nimakpoktan under Police Station - Jadavpur (Old Tollygunj) and at present Tiljala, Touzi Nos. 173, 1298/2833, J.L. No. 1 under Alipore Collectorate, District 24-Parganas (now District South 24-Parganas) as well as the Western portion of the lands of C.S. Dag No. 31 District Settlement Khatian No. 21, Touzi No. 173, J.L. No. 2, R.S. No. 236 of Mouza Dhapa under Police Station Jadavpur (Old Tollygunge) and at present Tiljala under the Alipore Collectorate, District 24-Parganas (now South 24-Parganas) corresponding to the Western Portion of the land included in the revised settlement khatian Nos. 654 (Khanda) 609 (Khanda) of the same Mouza, same Police Station and same R.S. Number under the same collectorate and District which corresponds to western portion of R.S. Dag Nos. 87 and it was for greater clearance demarcated by a common boundary line passing North to South through the said Dag No. 87."

12. In the Schedule to the said document, boundaries of the land are mentioned as follows:-

"On the North: By Plot No. CZ15A

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On the South: By 30' Wide Common Passage
On the East: By Plot No. CZ14
On the West: By Plot No. CZ14B (now under water)"

13. Similar other sale deeds have been filed in favour of the Members of the Housing Society.

14. We have heard learned Counsel for the parties and perused the record.

15. Learned Counsel for the applicant submitted that in violation of the order of this Tribunal to maintain status quo, 16 houses have been constructed. There are two buildings of ground plus 2 and ground plus 4. On eight floors, two houses each have been constructed. The construction started in the year 2018 but only 2 persons have so far shifted their residence as the construction is not habitable. He has drawn our attention to the orders of this Tribunal, the Hon'ble Supreme Court and the High Court and findings to the effect that construction was being raised as already noticed. It was submitted that constructions are not only against orders of this Tribunal but also against statutory rules mandating protection of wetlands and other water bodies as they perform important ecological functions.

16. As against above, learned Counsel for the Project Proponents submitted that no construction has been raised in Dag no. 268 which is a water body. Construction in Dag no. 267 is outside the water body and not in violation of order of status quo nor in violation of statutory Rules on the subject.

17. We have considered the rival submissions. Question for consideration is whether Dag number 267 is part of wetland and whether construction in question is permissible.

18. Proper demarcation of boundaries of the wetland and the site of construction are not clear. While prohibition in Dag number 268 is admitted by the Project Proponent, construction is claimed to be in Dag number 267, which according to the Project Proponent is not prohibited.

19. Having regard to the description of land in the Sale deeds and inspection reports referred to above, *prima facie* the area where construction has been made appears to be part of wetland or its buffer zone, zone of influence or catchment area, attracting prohibition under the Rules. The Wetland Authority is not a party nor the parties have focused on compliance status with reference to the Rules.

20. The Hon'ble Supreme Court vide orders dated 03.04.2017 and 04.10.2017 in *M.K. Balakrishnan & Ors. v. Union of India & Ors.*¹, *inter alia*, held that the principle of Rule 4 of the 2010 Rules will apply to 201503 wetlands, mapped by the Union of India. It was directed that the mapped wetland will continue to be protected on the principle of Rule 4 of 2010 Rules. Following the said directions, this Tribunal vide order dated 25.11.2021 in *O.A. No. 351/2019, Raja Muzaffar Bhat vs. State of Jammu and Kashmir & Ors.* directed monitoring of compliance by MoEF&CC as follows:-

"16. The Joint Secretary, MoEF&CC stated that water being State subject, primary responsibility of handling the matter is of the States. Similar approach was disapproved by the Hon'ble Supreme Court in observations already quoted earlier. Needless to say that Wetland Rules, 2017 have been framed under the Environment (Protection) Act,

¹ (2017) 7 SCC 805

1986 under which there are statutory powers with the Central Wetland Authority to oversee the protection of wetland. It is not subject of 'water' alone. 'Environment protection' is covered by Central laws on account of International obligations under Entry 1 List 13 of Schedule 7 to the Constitution. Attitude of avoiding responsibility cannot thus be appreciated. CWA in the MoEF&CC needs to monitor compliance of the Wetland Rules throughout the country by periodical interaction atleast once in a month.

17. The suggestion of the applicant is that significant wetlands need not be limited to 363 and more wetlands on examinations be added to the list from time to time for better protection by preparing appropriate action plans under the programme for protection of the significant wetlands. Further, **apart from figure of 2.01 lakh wetlands already mapped, to which the Wetland Rules, 2017 are applicable even if no separate Notification in terms of 2017 Rules in view of directions of the Hon'ble Supreme Court in M.K. Balakrishnan, supra, it may be possible to identify more such wetlands. Infact, the report of the MoEF&CC itself mentions that some States have already identified larger number of wetlands than earlier mapped. In UP itself, 133484 wetlands are entered in the Revenue Records which are being protected by the State. On the same pattern, all the States/UTs need to map all available wetlands in their jurisdiction and file report with the National Wetland Authority so that National Wetland Authority can prepare an exhaustive inventory of wetlands in the country and extend protection to all such wetlands. These suggestions need to be considered by the MoEF&CC.**

18. **District Environment Plan of each District in terms of order of this Tribunal dated 05.07.2021 in OA 360/2018, Shree Nath Sharma vs. Union of India & Ors. should also cover the wetlands in the District. If necessary, the said plans be revised accordingly by the District Magistrates concerned by providing that the core activity for conservation and protection of wetlands may primarily focus on not discharging of sewage, disposal of solid waste and other wastes, preventing siltation, demarcation of wetlands/flood protection zone and removal of encroachments. There should be regular monitoring of water quality under water quality management programme at strategic locations (around 10 locations) to ensure that it is compliant with TC/FC norms. Water quality of the wetlands with respect to BOD needs to be less than 3 mg/l, faecal coliform should meet norms and contamination due to toxic constituents either directly or through runoff from the catchment should be prevented. Biodiversity of the wetlands needs to be maintained. Monitoring of steps for compliance of Rules in relation to such Wetlands ought to be at District level by the District Magistrate, at State level by State Wetland Authority and at National level by National Wetland Authority. We are confident that such initiatives in monitoring will go a long way in protecting the Wetlands which have significant environmental functions."**

21. We note that though at the time of passing of the order by the Hon'ble Supreme Court, the applicable Rules were 2010 Rules, the same now stand replaced by "The Wetlands (Conservation and Management) Rules, 2017". In substance, restrictions in Rule 4 of 2017 Rules are similar to the restrictions in Rule 4 of the 2010 Rules. Definition of 'wetland' also is similar, which covers marsh land also.

22. In view of above, we consider it necessary to direct an eight-member Joint Committee of National Wetland Authority, State Wetland Authority, CPCB, MoEF&CC, State PCB, Director Environment, West Bengal, District Magistrate and SSP, South 24 Parganas to ascertain the factual position about the status and extent of the wetland and whether prohibition against construction applies to the area in question. If prohibition is applicable, remedial action for protection of the wetland in question be taken by the concerned statutory authority. The CPCB and the State Wetland Authority will be the nodal agency jointly for coordination and compliance. The meeting of the Committee may be held within two weeks. The Committee may undertake visit to the site and interact with the stakeholders including the applicant and the Project Proponents. The Committee may thereafter, take further measures in accordance with law. The Committee may conclude its proceedings preferably within three months.

23. In view of our prima facie finding that the area is wetland and prohibition against construction is applicable, pending further action, no further activity be undertaken in the area in question, including in Dag no. 267 and 268. If the Committee finds the constructions are in prohibited area, the Committee will ensure removal thereof for restoration of the wetland in question.

The application is disposed of.

A copy of this order be forwarded to National Wetland Authority, State Wetland Authority, CPCB, MoEF&CC, State PCB, Director Environment, West Bengal, District Magistrate and SSP, South 24 Parganas, by e-mail for compliance.

The parties are at liberty to file their respective versions along with relevant documents including satellite imageries/photographs before the Committee.

All pending M.A.s and I.A.s will also stand disposed of.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

B. Amit Sthalekar, JM

Dr. Nagin Nanda, EM

Mr. Saibal Dasgupta, EM

January 03, 2022
Original Application No. 25/2016/EZ
SN

S/L 16
08.04.2026
Court No.25
B.K.N

W.P.A. 21710 of 2022
With
CAN 7 of 2025
CAN 8 of 2026
CAN 9 of 2026

Sabyasachi Mullick Chowdhury
Vs.
National Wetland Authority & Ors.

Mr. Jishnu Chowdhury, Sr. Adv.,
Mr. Rupak Ghosh,
Mr. Vishwarup Acharyya

... for the Petitioner.

Mr. Swapan Banerjee,
Ms. Sumita Shaw

... for the State (Respondent No. 2 & 11).

Ms. Soumi Guha Thakurata (Via V.C.),
Ms. Madiha Haider,
Ms. Raima Ganguly

... for the CPCB (Respondent No. 3).

Mr. N. C. Bihani, Sr. Adv.,
Mr. Soumya Mukherjee

... for the W.B.P.C.B (Respondent No. 5).

Mr. Amal Kumar Sen, Ld. AAG,
Mr. Benazir Ahmed,
Mr. Partha Sarathi Pal

... for the State (Respondent No. 6, 7 & 8).

Mr. Ankit Sureka,
Mr. Asis Dutta

... for the Respondent No. 9.

1. The petitioner has filed the present application praying for an order for implementation of the part of the report of the Committee submitted before the National Green Tribunal which has been accepted by the Tribunal.
2. The counsel for the petitioner submits that by an order dated 5th December, 2022 this Court has clarified that the order passed on 15th November, 2022 the authority shall implement the part of the report with regard to taking steps against the illegal construction in the

meantime. The petitioner has alleged that in spite of the order passed by this Court without implementing the report of the Committee filed before the National Green Tribunal, the respondent no. 9 in connivance with the local authorities continuing the construction over the property in question and as such the part of the report of the Committee is to be implemented.

3. The learned counsel for the petitioner submits that on the earlier occasion also this Court has appointed the Special Officer and submitted the report but till date the part of the report has not been implemented.
4. The Special Officer submitted the report in the year 2022 but now we are in 2025 and as such a fresh inspection is required to be called for by appointing Special Officers to ascertain the actual and physical status of the property in question.
5. This Court is of the view that before passing any further order in the present application and Special Officers needs to be appointed to ascertain the following facts:
 - i. Whether the plot nos. CZ- 9B, CS- 14A, CZ- 14B, CZ- 15A, CZ- 20A, CZ- 21A and CZ- 26A/B/C are still a wetland or any construction is being made in the said property;
 - ii. Whether the K.M.C has taken any steps for restoration of the water body in plot nos. CZ- 9B, CS- 14A, CZ- 14B, CZ- 15A, CZ- 20A, CZ- 21A and CZ- 26A/B/C;
 - iii. Whether any construction is going on or not in the abovementioned plots.

- iv. What is the present status of the abovementioned plots.
6. Mr. Soumya Majumder, learned senior advocate and Mr. Krishnaraj Thakker, learned senior advocate are appointed as Special Officers to ascertain the above facts and to submit the report before this Court on the next date fixed.
 7. The Special Officers are directed to inspect the premises and property in question after issuance of notice to all the parties to the present writ application. The Special Officers will also issue notice to the Fisheries Department for production of the records of the property in question and the officers of the Fisheries Department shall also be present alongwith the Special Officers at the time of the inspection alongwith all records of the said plots of land.
 8. Let the report be filed before this Court on 7th May, 2026.
 9. The remuneration of the Special Officers is fixed at Rs. 1,50,000/- (Rupees One Lakh and Fifty Thousand Only) each and shall be paid by the petitioner.
 10. As the petitioner has filed the present application for execution of the Committee report and the order passed by this Court thus all the parties was directed to maintain status quo with regard to the possession of the property in question till the report is filed by the Special Officers.
 11. Though Mr. Bihani, learned advocate appearing for the respondent no. 5, this Court finds that at this stage the respondent no. 9 has no role to play.

12. List this matter on 7th May, 2026 under the same heading.

(Krishna Rao, J.)

08.12.2022
Ct. 5
D/L 18
ab

WPA 21710 of 2022

With

CAN 1 of 2022

With

CAN 2 of 2022

With

CAN 3 of 2022

Sabyasachi Mullick Chowdhury

-Vs-

National Wetland Authority & Ors.

Mr. Rupak Ghosh,
Mr. V.V.V. Sastri,
Mr. Biswaroop Acharya,
Mr. Sourav Roy

... for the petitioner

Ms. Soumi Guha Thakurta

... for the respondent no. 3

Mr. Amal Kr. Sen,
Mr. Benazir Ahmed

... for the State

Mr. Deepnath Roy Chowdhury.
Mr. Ankit Sureka

... for the respondent no. 9

Mr. N .C. Bihani,
Mr. Soumya Mukherjee

... for the WBPCB

Mr. Somnath Roy Chowdhury,
Ms. Paushali Banerjee

... for the applicants (CAN 1/22 & 2/22)

Although a direction was made on 5th December, 2022 for listing of CAN 3 of 2022 today, it appears that CAN 3 of 2022 has not been listed.

Re: CAN 1 of 2022 and CAN 2 of 2022

This is an application made by the applicant for being added as a party respondent to the writ petition. The cause of action, which has brought the applicant to this Court, is a letter of 16th April, 2022 issued by the Executive Engineer, KMC asking the applicant to show cause as to why the sanctioned plan of the applicant will not be cancelled under the provisions of The Kolkata Municipal Act, 1980. The applicant has replied to the show cause.

Learned counsel appearing for the applicant submits, after the concluding part of the order is dictated (now deleted), that the applicant has already proceeded against KMC by filing a writ petition.

CAN 1 of 2022 and CAN 2 of 2022 are dismissed in terms of the above.

Re: CAN 3 of 2022

List CAN 3 of 2022 on 15th December, 2022.

(Moushumi Bhattacharya, J.)

**IN THE HIGH COURT AT CALCUTTA
(Constitutional Writ Jurisdiction)
APPELLATE SIDE**

Present:

The Hon'ble Justice Krishna Rao

**CAN No. 6 of 2025
With
CAN No. 7 of 2025
In
WPA No. 21710 of 2022**

Sabyasachi Mullick Chowdhury

Versus

National Wetland Authority & Ors.

Mr. Jishnu Chowdhury, Sr. Adv.

Mr. Rupak Ghosh

Mr. Amitava Das

Mr. Vishwarup Acharyya

.....For the petitioner.

Ms. Soumi Guha Thakurta

... For the respondent no. 3.

Mr. Amal Kumar Sen, Ld. AAG.

Mr. Benazir Ahmed

Mr. Partha Sarathi Pal

... For the respondent nos. 6, 7 & 8.

Mr. N.C. Bihani, Sr. Adv.

Mr. Soumya Mukherjee

.... For the W.B.P.C.B.

Mr. Ankit Sureka

Mr. Asis Dutta

.....For the Respondent No. 9.

Hearing Concluded On : 17.12.2025

Order On : 23.12.2025

ORDER

1. The petitioner has filed an application being CAN No. 6 of 2025 praying for the following orders:

“(a) An order granting leave to the petitioner’s Advocate to serve a copy of the present application upon the Kolkata Municipal Corporation.

(b) An order of stay of the purported takeover order dated May 27, 2025, passed by the Kolkata Municipal Corporation.

(c) An order of stay directing the Kolkata Municipal, its men, agents and assigns from carrying out any further work without the due leave of this Hon’ble Court.

(d) Ad Interim orders in terms of prayers made above.

(e) Pass such other or further order or orders be passed and/or direction or directions be given as your Lordships may deem fit and proper.”

2. The petitioner has filed further application being CAN No. 7 of 2025 praying for following orders:

“(a) Directions be passed for adding the proposed respondent namely Municipal Commissioner, Kolkata Municipal Corporation having its office at 5 S.N. Banerjee Road, Kolkata 700013 herein in array of the parties as respondent no.8A in the instant writ petition being WPA No.21710 of 2022;

(b) An order directing the concerned department to carry out the necessary amendments in the cause title of the instant writ petition being WPA No. 21710 of 2022, thereby adding Municipal Commissioner, Kolkata Municipal Corporation having its office at 5 S.N. Banerjee Road, Kolkata 700013 herein in array of the parties as respondent no. 8A within such time as may be deem fixed by the Hon’ble Court;

(c) An order of stay of the purported takeover order dated May 27, 2025, passed by the Kolkata Municipal Corporation.

(d) An order of stay directing the Kolkata Municipal, its men, agents and assigns from carrying out any further work including any work of rejuvenating the waterbody under the scheme of AMRUT 2.0 without the due leave of this Hon’ble Court.

(e) Ad Interim orders in terms of prayers made above.

(f) Pass such other or further order or orders be passed and/or direction or directions be given as your Lordships may deem fit and proper.”

3. The petitioner has filed the present writ application on the allegation of non-functioning of the Respondent Authorities and inaction of the eight-member Joint Committee to carry out the directions passed by the National Green Tribunal in terms of the order dated 3rd January, 2022.

4. An application was filed before the Eastern Bench of the National Green Tribunal on 17th February, 2016, on the allegation that Metropolitan Co-Operative Housing Society Limited and its office bearers and members are illegally constructing boundary wall on the bank of the water body since 17th October, 2015. Complaint was made to the concerned police authority but no action was taken. Further construction was started on 5th February, 2016 and the construction continued.
5. The petitioner claims that the petitioner has a license from the Fisheries Department but due to the illegal act, the right of the petitioner is affected. The petitioner claims that the illegal act is carried out at Dag Nos. 267 and 268. Before the Tribunal, the Housing Society and its Members stated that they have not encroached upon any wet lands. They have purchased 4.45 acres in Dag No. 267 which is not the part of water body.
6. The Tribunal directed the eight-member Joint Committee of National Wetland Authority, State Wetland Authority, CPCB, MoEF&CC, State PCB, Director Environment, West Bengal, District Magistrate and SSP, South 24 Parganas to ascertain the factual position about the status and extent of the wetland and whether prohibition against construction applies to the area in question. If prohibition is applicable, remedial action for protection of the Wetland in question be taken by the concerned authority. The CPCB and the State Wetland Authority will be the nodal agency jointly for coordination and compliance. The meeting

of the committee may be held within two weeks. The committee may undertake visit to the site and interact with the stakeholders including the applicant and the Project Proponents. The committee may thereafter, take further measures in accordance with law. The Committee may conclude its proceedings preferably within three (3) months.

7. The Committee has submitted report on 4th November, 2022 which reads as follows:

“Finally, the Committee unanimously took the following decisions:

- *Plot Nos. CZ-9B, CZ-14A, CZ-14B, CA-15A, CZ-20A, CZ-21A and CZ-26/A/B/C have been created after 2013 by filling up of waterbody i.e. Ukil Bheri. Hence, they need to be demolished.*
- *The KMC shall take steps to immediately restore the water body at plot nos. CZ-9B, CZ-14A, CZ-14B, CZ-15A, CZ-20A, CZ-21A and CZ-26/A/B/C in compliance with the Order of the Hon'ble National Green Tribunal dated 03.01.2022.*
- *After restoration of the water body, the KMC shall take management control of the same in accordance with The West Bengal Inland Fisheries Act, 1984.*
- *The KMC will demarcate Ukil Bheri boundary with concrete pillars and do the geo-tagging with the help of ADM&LRO. Dist South 24 Parganas.*
- *The KMC shall submit a compliance report after restoration of the above mentioned plots before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata within a period of 6 months.”*

8. The petitioner is aggrieved with the part of the report and as per prayer of the petitioner, this Court by an order dated 15th November, 2022, allowed the petitioner to file exception to the part of the report and this Court had given liberty to the authority for implementing the part of the report and also clarified not to be interrupted in their work by reason of pendency of the present writ application.
9. The petitioner has filed an application being CAN No. 3 of 2022 praying for an order of injunction restraining the respondent no.9 or connected parties from carrying out any further construction and filling up of the wet land with regard to DAG Nos. 267 and 268 situated at Mouza Nimokpoktan, Pagladanga, Dihi Panchanangram, Near Chingrighata, South 24 Parganas. This Court by an order dated 15th December, 2022, as of the view that immediate measures should be taken for ensuring that no further construction takes place in the plot numbers in which the petitioner is interested. This Court has appointed a Special Officer to enquire into the correct factual situation on the ground at Dag Nos. 267 and 268 which is the subject-matter of the writ petition and directed the Special Officer to file report.
10. The petitioner has disclosed a notice dated 27th May, 2025, issued by the Kolkata Municipal Corporation which the petitioner came to know from the notice board on 5th July, 2025 wherein it is informed that the Municipal Corporation is carrying out work on the waterbody under the Scheme, namely, "Rejuvenation of waterbody named as Ukil Bheri in Ward No. 57, Borough-VII" and the said scheme is under the provision

of AMRUT 2.0 and the Kolkata Municipal Corporation has taken over the management of waterbody for a period of 25 years with effect from 27th May, 2025.

11. The petitioner has further filed a supplementary affidavit disclosing certain photographs to show that the Kolkata Municipal Corporation has started construction work over the water body.
12. Mr. Jishnu Chowdhury, Learned Senior Advocate, appearing for the petitioner submits that the Kolkata Municipal Corporation is the necessary party to adjudicate the present writ petition and thus he prays for an order to implead Kolkata Municipal Corporation as a respondent in the present petition.
13. Mr. Ankit Sureka, Learned advocate representing the respondent no.9 submits that the writ petitioner is not the licensee of the Fisheries Department and the petitioner has not disclosed any document to that effect. He submits that the writ petition is not maintainable. The petitioner intends to implead Kolkata Municipal Corporation as party respondent only to make the writ petition maintainable.
14. Mr. Sureka submits that the Kolkata Municipal Corporation has issued a Notice under Section 17A of the West Bengal Inland Fisheries Act, 1984. He submits that the order passed by the Kolkata Municipal Corporation is appealable order under Section 18 of the said Act, but the petitioner intends to challenge the said order in the writ proceeding which is not maintainable.

15. Mr. Sureka submits that that the respondent no.9 is the owner of the property and the petitioner cannot claim that the petitioner is the licensee of the Fisheries Department.
16. Mr. Sureka submits that the writ petition itself is not maintainable thus the application filed by the petitioner is liable to be dismissed and no order can be passed by impleading the Kolkata Municipal Corporation as party respondent.
17. Mr. Amal Kumar Sen, Learned Senior Advocate representing the respondent no. 6, 7 and 8 submits that the petitioner is claiming that the petitioner is the licensee of the Fisheries Department and the respondent no.9 is claiming that the respondent no.9 is the owner of the said land, thus the Fisheries Department be also made a party as respondent in the present writ petition for proper adjudication of the writ petition.
18. As regard to the issue raised by the respondent no. 9 with regard to the maintainability of the present writ petition, this Court finds that time to time, several orders have been passed and the respondent no.9 has not raised the point of maintainability thus at this stage the maintainability of the writ petition cannot be decided.
19. In the Joint Committee report, several directions were passed upon the Kolkata Municipal Corporation but the same has not been complied with. The Kolkata Municipal Corporation has also published notice on 27th May, 2025 wherein it is mentioned that Kolkata Municipal

Corporation has been carrying out work on the water body under the scheme namely "Rejuvenation of waterbody named as Ukil Bheri in Ward No. 57, Borough-VII" and the said scheme is under the provision of AMRUT 2.0 and the Kolkata Municipal Corporation has taken over the management of waterbody for a period of 25 years with effect from 27th May, 2025.

20. The petitioner has also disclosed certain photographs showing the Kolkata Municipal Corporation has started work upon the waterbody. The respondent no.9 has raised an issue that the order passed by the Kolkata Municipal Corporation is appealable order but this Court finds that it is the specific allegation that the Kolkata Municipal Corporation is illegally making construction over the waterbody and is also violating the order passed by the Learned National Green Tribunal, Special Bench and the order passed by this Court, thus only because the order passed by the Kolkata Municipal Corporation is an appealable order the application cannot be dismissed.
21. The petitioner is having an alternative remedy to file an appeal against the order passed by the Municipal Corporation under Section 17A of the West Bengal Inland Fisheries Act, 1984 but in the present case, time and gain several directions have been passed against the Kolkata Municipal Corporation and the Joint Committee has also submitted a report directing the Corporation to restore water body instead of the same, the Corporation has passed the impugned order, thus this Court

is of the view that the order passed by the Corporation can be decided in the present writ petition.

22. Considering the above, this Court finds that for proper adjudication of the present writ petition, the Kolkata Municipal Corporation as well as the Fisheries Department of the State of West Bengal are the necessary party, accordingly, the petitioner is directed to implead the Kolkata Municipal Corporation and the Department of Fisheries as respondent nos. 10 and 11 in the writ petition within a period of one week and to serve notice of the writ petition along with a copy of CAN No.7 of 2025 to the added respondents and to file affidavit of service on the returnable date. CAN No. 7 of 2025 is disposed of only with respect to addition of parties. The rest of the prayers will be decided after exchange of affidavit by the respondents including added respondents.
23. The petitioner is also directed to serve the amended copy of the cause title of the writ petition to the respondents. The respondents including the added respondents to file affidavit-in-opposition in connection with CAN No. 7 of 2025 with regard to the interim order prayed for by the petitioner within a period of two weeks after winter vacation, reply, if any, within a week thereafter. List the writ petition along with CAN No. 7 of 2025 on 28th January, 2026 under "Adjourn Motion".
24. **CAN No. 6 of 2025 is disposed of.**

Parties shall be entitled to act on the basis of a server copy of the Judgment and Order placed on the official website of the Court.

Urgent Xerox certified photocopies of this judgment, if applied for, be given to the parties upon compliance of the requisite formalities.

(Krishna Rao, J.)



X
o/k

Annexure 'E'
879

**The Kolkata Municipal Corporation
ENVIRONMENT AND HERITAGE (E&H) DEPARTMENT
48, MARKET STREET 3RD FLOOR**

Work Order No: **E&H/WO/13/2024-2025**

Work Order Issue Date: **27/02/2025**

From:

**EXECUTIVE ENGINEER (CIVIL), ENVIRONMENT AND HERITAGE (E&H)
48, MARKET STREET 3RD FLOOR, KOLKATA 700087**

To:

**M/S SUBHAM CONSTRUCTION (Party Code 310724RAT)
PANDAPARA, JALPAIGURI-735101**

Sub: REJUVENATION OF WATER BODY NAMED AS UKIL BHERI, WARD NO-57, BR-VII

Dear Sir,

Your Tender / Quotation dated 19.07.2024 for the above work has since been accepted in MIC meeting vide Item no M-53.4 dated 07.02.2025. You are hereby requested to contact DULAL SAHA, A.E. (C)/E&H in charge of the work on immediately for taking up the work and further advice. You will have to complete the work within the stipulated time, the date of completion shall be reckoned from the date of handing over the site.

Please note that if the agreement has not yet been executed, you are to execute the same during the progress of the work. No final payment can be released without execution of agreement, in case of agreemental work. You are to take license from the Office of the Labour Commissioner, Govt. of West Bengal, New Sectt., Bldgs., (11th Floor), Kolkata - 700001, if you are under the purview of the Labour (regulation & abolition) Rule, 1972.

Yours faithfully,

**Executive Engineer (Civil)
ENVIRONMENT AND HERITAGE (E&H)
Exe. Engineer (C)
E & H Department
K.M.C.**

o/k

Estimated Amount	:Rs.4,28,26,468.00
Tender Amount	:Rs.4,28,26,468.00
Sanctioned amount	:Rs.3,76,35,900.00 (Three Crore Seventy Six Lakh Thrity Five Thousand Nine Hundred Only)
Time of Completion	:240 Days
Quoted Rate	:@ 12.12% Below

Copy To:

1. I.T.O
2. Sales Tax Commissioner (Where Applicable)
3. Labor Commissioner, W.B. New Sectt. Bldg. (11th Floor) (where Applicable)
4. The Assistant Engineer (C)
5. Ward Councillor- Ward 57

**Executive Engineer (Civil)
ENVIRONMENT AND HERITAGE (E&H)
Exe. Engineer (C)
E & H Department
K.M.C.**

1. S Subham Construction
Partner

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA
Original Application No.40/2023/EZ**

In The Matter of:-

Sanjib Poddar

..... Applicant

- Versus-

National Wetland Authority & Ors.

...Respondent(s)

**COUNTER AFFIDAVIT ON BEHALF
OF RESPONDENT NUMBER 09, THE
KOLKATA MUNICIPAL
CORPORATION.**

Filed by:

Mr. SIBOJYOTI CHAKRABARTI,
Advocate,
Kolkata Municipal Corporation

(M): 9007035534

Email: subho.advocate@gmail.com

